

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:5429  
ANSWERED ON:28.04.2010  
POWER TO RESTRAIN PUBLIC AUTHORITY TO DIVULGE INFORMATION  
Basavaraj Shri Gangasandra Siddappa

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the RTI Act does not have a provision that gives a public authority powers to restrain an applicant from passing on such information to anyone;
- (b) if so, the details thereof; and
- (c) the Government's stance in this regard?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) to (c) : There is no provision in the Right to Information Act, 2005 enabling the public authorities to restrain the applicants from passing on the information received by them to others.